IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 143

COMP.APPL/54(CH)2024
IA(COMPANIES. ACT)/7(CH)2024
And
CP/8(CH)2024

IN THE MATTER OF:

Manzoor Ahmad Bhat ... Petitioner

Versus

Aeon Infratel Private Limited ... Respondent

Under Section Sec. 241(1), Sec. 242(4) CA 2013

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 03.05.2024 in the Supplementary List and if any interim relief is granted, the same shall be continued to the next date of hearing.

Sd/-

Court Officer

PRIYANKA 24.04.2024